

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

19. IA-1583/2022, IA-72/2022, IA-2971/2021  
in C.P.(IB)/3212(MB)2019

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES:

Uco Bank

vs

Narendra Solvex Private Limited

SECTION: 7, 49 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

The Court is convened through Video Conference.

1. Mr. Bilal Ali, Ld. Counsel for the Liquidator present. Mr. Avinash R. Khanolkar a/w Ms. Surekha Yadav, Ld. Counsel for the R1 & R2 in IA-1583/2022 and for the R1 in IA-72/2022 present. Ms. Suyesha Kakarla i/b Apex Law Partners, Ld. Counsel for the R4 present.
2. **IA-1583/2022:** Counsel for the R1 appears, seeks one week time for filing written submissions. He is allowed to file written submission subject to payment of cost of ₹1.00 lakh (Rupees One Lakh only) to be paid in the account of 'Bharatkosh'. R1 says that the application was filed by the Resolution Professional and questions the maintainability of this Petition on the ground that this application can not be contested by Liquidator, unless he is substituted in place of RP in the present application. R4 filed reply in this matter.
3. **IA-72/2022:** Pleadings are complete in this matter.
4. List all three Applications for final arguments on **26.06.2023**.

Sd/-

PRABHAT KUMAR  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)